way of immovable properties or third party guarantee may be asked by the banks only in cases where primary security (hypothecation of the vehicles) is inadequate or for other valid reasons and not as a matter of routine.

(iii) The current rates of interest applicable on bank loans to transporters are as under:

Term loans for transporters

Owning upto two vehicles	Owning more than two vehicles
. 11.5	11.5
. 13: 5	13:5
. 15.0	16· <b>5</b>
. 15·0 (Minimum)	19· <b>0</b> (Mi <del>nim</del> um)
	. 11·5 . 13·5 . 15·0

- (b) and (c) The present data reporting system of banks does not generate information separately in respect of advances granted for purchase of trucks and buses for particular cities.
- (d) Banks are providing financial assistance to the priority sector including the transport operators based on the viability of their proposals. The performance of banks for their priority sector advances is periodically reviewed by the Board of Directors of public sector banks as well as RBI and Government. RBI has also advised banks that all loan applications upto a credit limit of Rs. 25,000 should be disposed of within a formight and those for over Rs. 25,000 within 8-9 weeks.

## Guidelines for fixing interest rates in Banks

3768. DR. ISHWAR CHANDRA GUPTA: Will the Minister of FINANCE be pleased to state:

(a) what are the guidelines, if any, laid down for fixing of rates of interest charged by nationalised and foreign banks for various types of loans for business and other purposes;

- (b) the rates of interest charged by these banks at present against loans sanctioned for different purposes;
- (c) the rates of interest charged for various services rendered by these banks; and
- (d) what steps are proposed to be taken to streamline the rates of interest and service charges by these banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) to (d) The structure of lending rates applicable to Scheduled Commercial banks as also to the Foreign banks is determined by Reserve Bank of India (RBI) taking into account a number of factors like the growth rate of the economy and its subsectors, the rate of inflation, the pace of monitory expansion, the cost of raising resources by banks, the profitability of banks, etc. in view the above factors, RBI revises the lending rate structure from time to time. The position was reviewed in September, 1990 and as a result of this, the lending rate structure of commercial banks was rationalised and revised with effect from 22nd September, 1990. present rates of interest on advances of Scheduled Commercial Banks (including Foreign Banks) effective from April 22, 1992 as per RBI directives are given in enclosed statement (see below). As far as service charges levied by banks on various services rendered by them is concerned, the RBI has reported that they have not issued any directives to the banks in this regard. The Public Sector Banks levy service charges based on the recommendations of the Committee of Public Sector Banks on Service Charges taking into account the cost of inputs in relation to the services rendered by them.

Private Sector Banks de not fall within the purview of such a uniform sechedule. Foreign Banks levy service charges based on instructions similar to public sector banks but since they offer technically advanced services to their clients, their service charges are more than those recommended by the Committee of Public Sector Banks. The rates of service charges levied by Public Sector Banks from 1.7.1990 (latest available information is given in Statement-II.)

Statement-I

Interest rate structure for advances of scheduled commercial banks effective from April 22, 1992 (Excluding Interest Tax)

	Prior to April 22, 1992	New Rates Effective April, 22, 1992
	(Percent per annum)	ì
1 2	3	4
1. Size of Limit of Advances		_
(a) Upto and inclusive of Rs. 7500 .	11.5	11.5
(b) Over Rs. 7500 and upto Rs. 15000 .	.13: 00 γ	13-5
(c) Over Rs. 15000 and upto Rs. 25000	13.5	
(d) Over Rs. 25999 and upto Rs. 50000	15:50	16.5
(e) Over Rs. 50000 and upto Rs. 2 lakhs.	16.5	16: 5
(f) Over Rs. 2 lakhs	19-0 (Minimum)	19·0 (Minimum)
2. Lending rate for commodities coming within the purvie of Selective Credit Control (SCC)		
Loans/Advances/Cash Credit/Overdrafts against commodities subject to SCC	19· 0 (Minimum)	19· 0 (Minimum
3. Export Credit		
(1) Pre-shipment Credit		
(i) (a) Upto 18 days	15.0	15-0
(b) Reyond 18 days and upto 270 days (with prior approval of Reserve Bank of India)	17:0	17:0
(ii) Against incentives receivable from Government covered by ECGC guarantee (upto 90 days)	15-0	15. (

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1	2		3	The second secon
(2) Post	-shipment Credit			
	mand bills for transit period FEDAI)		15•0	15.
(ii) Usa	nce Bills			
exp	or total period comprising us out bills, transit period, as DAI, and grace period whe	specified by		
(a)	Upto 90 days		15.0	15.0
(b)	Beyond 90 days and unto from date of shipment		19:0	19:0
(iii) Bey	yond six months from date	of shipment.	24.0	24.0
	ainst incentives receivable fi		S <del>ĕ</del> Ť	
	nt covered by ECGC Guara days)	ntee (upto	15.0	15.01
(v) Aga	ainst undrawn balance (upto	90 days) .	15-0	15.0
onl	ainst retention money (for suy) payable within one year (shipment (upto 90 days)		15.0	15.0
(3) <b>Def</b>	erred Credit			
De	ferred Credit for the period	l beyond 180 days	15.0	15.0
(4) Exp	ort Credit not other lise speci	fied .	19.0	19.0
	at shipment Export Credit der Dollars	nomination in	(Minimum)	(Minimum)
	mand Bills for transit period DAI)	(as pecified by	6. 5	6: 5
usa as	nnce bills (for total period of ance period of export bills, specified by FEDAI and gr plicable) upto six months f	transit period ace period whichever		
shi	pinent	•	6: 5	6. 5
	d Advances ,		4.0	4- 0
	above structure of lending			
	term loans to agriculture, sm Following rates will apply		transport operators upto	two vehicles,
*	Size of Limit		Rate of	Interest p.a.)
	er Rs. 25000 and upto Rs.	50000	14	· 0 15.0
	er Rs. 50000 and upto Rs.			0 15 0 0 15 0
				•
(III) OV	er Rs. 2 lakhs			- 0 15· 0 <b>m) (Mini</b> muni)

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1	2	3	4
counticatego will b lending catego rest ra for su	The effective interest rate on dis- ng of bills for borrowers in the bry of 19.0 per cent (minimum) be one percentage point below the g rate charged to borrowers in this bry and as such the effective inte- acte on discounting of bills exchange inch category of borrowers shall be per cent (minimum).		
, <b>8.</b> .	Finance granted to intermediary agencies (including those for housing) for on lending to ultimate beneficiaries and agencies providing input support.	rate applicable for	per cent per annun point below minimur r credit limits in the ces over Rs. 2 lakhs
9.	Advances to Discount & Finance House of India Ltd.	19· 0 (Minimum)	19·0 (Minimum)
10.	(i) Loans for purchase of consumer durables	)	
	(ii) Loans to individuals against shares and debentures/bonds	Banks are free to	determine the rate.
	(iii) Other non-priority sector personel loans.	•	
Note		gh PACS/LAMPS/FS	— 5 percentage noint
	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borr	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 owers indicated in iten	— 5 percentage noint
Sche	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borrespective size of the limit.  Statement-	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 owers indicated in iten	5 percentage points
Sche	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borrespective size of the limit.  Statement-edule of service charges effective (from 1-7-195)	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 owers indicated in iten	5 percentage points
Sche Natu	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borre respective size of the limit.  Statement-edule of service charges effective (from 1-7-195) are of activity/service	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 powers indicated in item  II  DO)  Rates of Service Ch	—5 percentage points in 1 and above for the
Scho	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borre respective size of the limit.  Statement-edule of service charges effective (from 1-7-195 are of activity/service  2  Ledger Folio Charges:  A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemp-	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 powers indicated in item  II  00)  Rates of Service Ch	—5 percentage points in 1 and above for the
Scho	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borre respective size of the limit.  Statement-edule of service charges effective (from 1-7-199 are of activity/service  2  Ledger Folio Charges:  A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemption as under:	gh PACS/LAMPS/FSI AMPS/FSS shall be 2 powers indicated in item  II  00)  Rates of Service Ch  3  Rs. 25/- per	—5 percentage points in 1 and above for the
Sche Natu	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borre respective size of the limit.  Statement-edule of service charges effective (from 1-7-195 are of activity/service  2  Ledger Folio Charges:  A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemption as under:  Average Balance:	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 powers indicated in item  II  100)  Rates of Service Ch  3  Rs. 25/- per	—5 percentage points in 1 and above for the
Sche Natu	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borrerespective size of the limit.  Statement-edule of service charges effective (from 1-7-195) are of activity/service  2  Ledger Folio Charges:  A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemption as under:  Average Balance  Upto Rs. 1,500/-	gh PACS/LAMPS/FSS AMPS/FSS shall be 2 owers indicated in item  II  DO)  Rates of Service Ch  3  Rs. 25/- per  Free Follo Nil	—5 percentage points in 1 and above for the
Scho	: Where short-term loans are routed throu to be charged by banks to the PACS/L. lower than the rates to the ultimate borre respective size of the limit.  Statement-edule of service charges effective (from 1-7-195) are of activity/service  2  Ledger Folio Charges:  A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemption as under:  Average Balance:  Upto Rs. 1,500/-  Over Rs. 1,500/-  Over Rs. 1,500/-	gh PACS/LAMPS/FSI AMPS/FSS shall be 2 powers indicated in item  II  00)  Rates of Service Ch  3  Rs. 25/- per  Free Follo Nil  3 folios	—5 percentage points in 1 and above for the

1	2	3
2.	Issues of Duplicate Statement of Accounts P	ass Book :
		A charge of Rs. 3/- per passbook with opening entries on an additional charge of Rs, per ledger folio. For duplicate statement of a/cs a charge of Rs. 2/- per ledger folio.
2.	Stop Payment Instructions:	
	Recording of stop payment instructions per instrument for all types of accounts.	Rs. 10/- instrument with a maximum charge of Rs. 20/- on any one occasion,
4.	Issuance of Duplicate Instrument:	
	Issuance of Duplicate	. Nil
	Term Deposit Receipt	
	Issuance of fresh Travellers cheques in lieu of lost Travellers cheques	Normal charges e.g. 50 paise % minimum Rs. 5/-
	Issuance of Duplicate Bank Drafts for amount upto Rs. 500/-	Nil
	Issuance of Duplicate Bank Drafts for amounts exceeding Rs. 500/-	Rs. 15/- per duplicate instrument
5.	Inland Guarantees:	
	For amount upto Rs. 25,000/-	. 20 paise % per month minimum Rs. 50/- for liability period plus additional claim period if any.
	Above Rs. 25,000/-	<ul> <li>15 paise % per month minimum Rs. 50/- per month for liability period plus addi- tional claim period if any.</li> </ul>
6.	Bills for Collection :	
	For amount upto Rs. 1,000/-	. Rs. 5/-
	Above Rs. 1,000/- upto Rs. 2,500/	. Rs. 10/-
	*Above Rs. 2,500/- upto Rs. 5,000/-	. Rs. 12/-
	Above Rs. 5,000/- upto Rs. 10,000/-	. Rs. 40/-
	Above Rs. 10,000/	. Rs. 5/- per thousand or part thereof maximum Rs. 1,500/-
	*(Earlier slab of above Rs. 3,000/- but u	pto Rs. 5,000/- readjusted)
7.	Cheques for collection:	
	For amount upto Rs. 1,000/-	. Rs. 3/•
	Above Rs. 1,000/- upto Rs. 2,500/	Rs. 10/-
	Above Rs. 2,500/- upto Rs. 5,000/-	. Rs. 12/-
	Above Rs. 5,000/- upto Rs. 10,000/-	. Rs. 25/-

1	<b>2</b>	3
	Above Rs. 10,000/- upto 1 lac	Rs. 3/- per thousand or part thereof maximum Rs. 1,500/
	Above Rs. 1 lac	Rs. 3/- per thousand or part thereof maximum Rs. 1,500/-
8.	Mandling charges on bills/cheques sent for collection returned unpaid:	
	Local Cheques	Nil
	Outstation Cheques	50% of prescribed collection charges on amount of the cheque subject to a minimum of Rs. 10/- per cheque
	Local & Outstation Bills	50% of prescribed collection charges on amount of the bill subject to minimum of Rs. 15/- per bill
9.	Issuance of Rupee Travellers Cheques:	50 paise % minimum Rs. 5/-
10.	Issuance of Deposit-at-Call Receipts:	Rs. 5/- per receipt
11.	Issue of MICR Cheques:	In cities where MICR cheque processed in clearing i.e. New Delhi, Bombay, Madras, Calcutta a charge of Rs. 1/-per leaf will be levied at the time of issuance of cheque books. This will not however, be levied on Savings Bank, Accounts of individuals
12.	Remittances DDs/MTs/TTs	
	For amount upto Rs. 500  Rs. 500 upto Rs. 1000  Rs. 1000 upto Rs. 2500  Rs. 2500 upto Rs. 5000  Rs. 5000 upto Rs. 10,000  Rs. 10,000 and above	Rs. 2 Rs. 5 Rs. 10 Rs. 12 Rs. 25 Rs. 2 50 per thousand subject to maximum of Rs. 1500
13.	Banker's Cheques/Pay Orders	
	For amount upto Rs. 500  R. 500 upto Rs. 5000  Rs. 5000 upto Rs. 10,000  Above Rs. 10,000	Rs. 2 Rs. 5 Rs. 12 Rs. 25
14.	Standing Instructions:	
	For Credit to third party accounts in the branch	Rs. 3
	Outstation remittances. Usual exchange and out of pocket charges.	Same only the input of revision will be there.
15.	Processing Charges:	·
	Loans beyond Rs. 2 lakhs	Rs. 75 per lakh subject to maximum of Rs. 7500